

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

OA NO: 154/2025 (WZ)

Ajit C. Volvoikar

....APPLICANT

VERSUS

GCZMA & ORS.

....RESPONDENTS



**AFFIDAVIT ON BEHALF OF THE
RESPONDENT NO. 2.**

I, Mr. Kirti Pramod Nerlekar, 55 years of age, Indian National, resident of landscape shire, Caranzalem, Panaji, Goa, authorized representative of the Respondent No. 2 herein, do on solemn oath and affirmation state and submit as under;

1. I say that the present Affidavit is being filed pursuant to the leave granted by this Hon'ble Tribunal vide an Order dated 22/01/2026.
2. I say that the properties bearing Survey Nos. 118/1-S 1, 118/1-S-2, and 118/1-S-3, situated at Morjim Village



Kallimani Shirpal Annappa
Reg. No. 8726
Belagavi District
Expiry Date: 23-9-2026

(hereinafter to be referred as the **said properties**)

are owned by the Respondent No. 2.

3. I say that the demolition order dated 07/10/2025 which is the subject matter of the present Original Application has already been reviewed and recalled by the Respondent No. 1 vide its Order dated 26/12/2025.

A copy of the Order dated 26/12/2025 is hereto annexed and marked as **Exhibit-A**.

4. I say that therefore, the present Original Application has become infructuous.

Solemnly affirmed at Panaji, Goa,

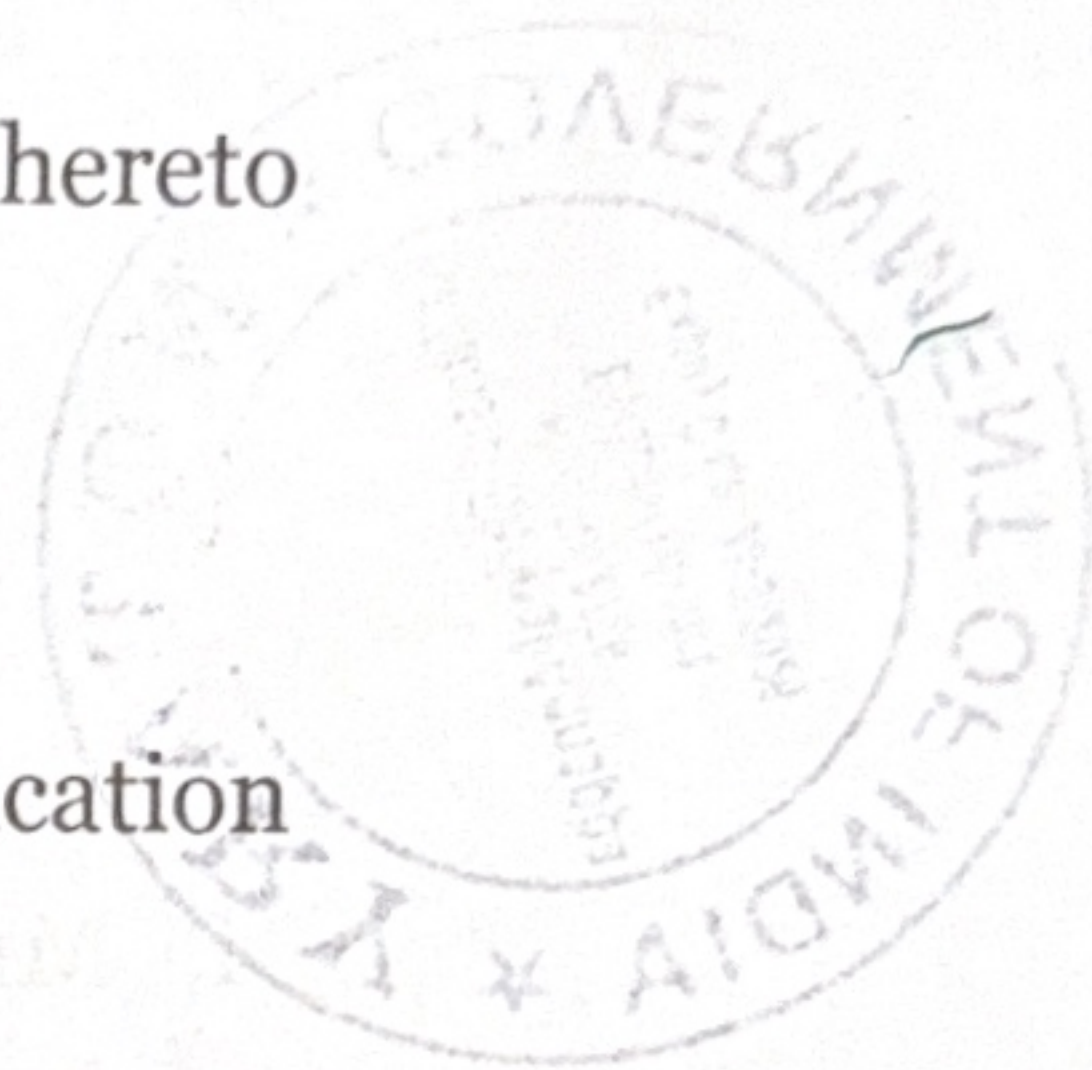
On 27th day of April, 2026

Solemnly affirmed before me
by Shri/Smt. Kirti Pramod
Nemkar

Age: 55 Yrs. Occ. _____
R/o: Goa Society Belga
Who is identified by Shri D. Karaj
whom I know personally

Kallimani Shripal Annappa
B.A.,LL.B. (SPL.)
Advocate And Notary
69, Hindwadi, Belagavi-590011

Regd. At. Sl. No: 2257/2026



DEPONENT



MINUTES OF THE 496th MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 24/12/2025 at 3.00 P.M. AND CONTINUED ON 26/12/2025 AT 11.00 A.M ONWARDS IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.

The 496th Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment), on 24/12/2025 at 03.30 p.m. and continued on 26/12/2025 in the conference hall, fourth floor, Patto-Panaji – Goa.

The following members were present for the meeting 24/12/2025:

1. Secretary, Environment & Climate Change /Chairman (GCZMA)
2. Representative of the Principal Conservator of Forest.
3. Representative on behalf of Director, Directorate of Panchayat, Panaji Goa.
4. Representative on behalf of Chief Engineer WRD
5. Radha Rao, Expert Member, (GCZMA)
6. Dr Sushant S Naik, Expert Member, (GCZMA)
7. Director, Environment& Climate Change /Member Secretary, (GCZMA)

The following members were present for the meeting 26/12/2025:

1. Secretary, Environment & Climate Change /Chairman (GCZMA)
2. Representative of the Principal Conservator of Forest.
3. Representative on behalf of Director, Directorate of Panchayat, Panaji Goa.
4. Representative on behalf of Director, Directorate of Fisheries Panaji Goa
5. Representative of the Principal Chief Engineer PWD
6. Representative on behalf of Principal Chief Engineer, WRD, Panaji Goa.
7. Mrs Radha Rao, Expert Member, (GCZMA)
8. Dr Sushant S Naik, Expert Member, (GCZMA)
9. Director, Environment& Climate Change /Member Secretary, (GCZMA)

The Minutes of the previous meeting was discussed and approved by all the Members present.

ITEM No. I

Case 1.1

To decide on the review application from Carrick Blend LLP and Mr. Ajay Vaghani and the original Complaint Traditional Fisherman r/o Tembwada Morjim Goa with regards to the property bearing Sy No 118/1-S-1, 118/1-S-2, 118/1-S-3 and 118/1-S-4 of Morjim, Pernem Goa.

Background: An application has been received from Carrick Bend Realty LLP through Mr Kirti P. Nerlekar dated 13/11/2025 and 14/11/2025 seeking direction to review the order; stating that the

matter has to be reconsidered on the main ground that the party was not heard in the matter, and moreover had not received any Show Cause Notice so as to reply and put up his case as he has all the requisite permission.

The matter was taken up in the 492nd GCZMA Meeting the Proceeding: Adv Parag present for the Applicant Carrick Bend Realty LLP and stated that the order is bad in law as the principles of natural justice is not followed. That the SCN was never issued before the order dated 07/10/2025 was passed. Adv relied on Judgments of Nandalal Khemka and the Kapra judgment and argued that the Authority had initially issued a SCN after which the party had complied with the direction and cleared the area bearing Sy No 118/1S-1, 118/1 S-2 and 118/1 S-3. That based on the compliance Carrick Bend Realty LLP was discharged and the matter continued with regards to Sy No 118/1S-4. However, the Advocate does not with to touch on the violations in Sy No. 118/1S-4. Adv states that since the Authority discharged his party Carrick Bend Realty LLP against the structures in Sy No 118/1S-1, 118/1 S-2 and 118/1 S-3 and fresh and general demolition order is passed without giving a fresh hearing, this is a procedural lapse which deserves to be reconsidered and then decided for which this review application is filed. The Authority's Decision: The Authority heard the parties and posted the matter on 11/12/2025 at 3.30p.m.

The matter was taken up in the 493rd GCZMA Meeting the Proceeding Adv Sherwin Correia present along with the Complainant. Adv Parag Rao along with Adv Shulin Singbal present for the Respondent Carrick Bend Realty LLP. Adv Parag is seeking a procedural review. Adv Sherwin who is representing Mayur Shetgaonkar stated that the copy of the review is not furnished to him. Adv Sherwin sought for time to peruse the application file the reply and argue the matter. Adv Parag is directed to furnish copy of the review application. The Authority's Decision: The Authority considered the request of the parties and granted a opportunities to the parties to argue the matter and posted the matter on 18/12/2025 at 3.30p.m.

The Matter was taken up in the 495th GCZMA Meeting the Proceeding: Adv Sherwin present on behalf of the Complainant Traditional Fisherman. Sagardeep Sirsaikar holding for Ravi Harmalkar present. Adv Parag present for the Respondent present and stated that fresh SCN was not issued and principles of natural justice is violated and the issue goes to the root of the matter hence he need that his review application be considered. Adv Sherwin present and files his say. Sagardeep stated that he did not receive copy of the Review application and he would need copy for filing his reply. The Authority's Decision: The Authority directed that a copy of the review application to be furnished to Sagardeep and directed him to file his reply. Posted the matter on 08/01/2026 at 3.00p.m.

The Respondent Carrick Bend Realty LLP approached the Hon'ble High Court in Writ Petition No.3306 of 2025(F) wherein vide order dated 23/12/2025 the Hon'ble High Court held that, ".....*In this view of the matter, the only solution we find is to direct the GCZMA to give urgent hearing to all the concerned parties and decide the Petitioner's Review Application before their term is over. This would serve the purpose. In this view of the matter, the following order is passed:*

O R D E R

(a) Respondent No. 1-GCZMA is directed to decide the Petitioner's Review Application on or before 26.12.2025. It be posted on 24.12.2025.

(b) The Petitioner shall give notice to all the Complainants about the listing before the GCZMA on 24.12.2025.

(c) Mr. Correia waives service of notice on behalf of Mr. Mayur Shetgaonkar. He states that he shall appear before the GCZMA on 24.12.2025.

(d) The matter be fixed before the GCZMA on 24.12.2025.

(e) All the parties i.e. the Petitioner and the Complainant/Complainants, shall cooperate with the early disposal of the Review Application.

(f) In case, it is practically not possible to decide the Review Application, the GCZMA shall consider the prayer made by the Petitioner in the Review Application for ad-interim relief after hearing all the parties concerned

. 8. With these directions, the Petition is disposed of

Proceeding: As per the direction of the Hon'ble High Court the Authority scheduled this Matter on 24/12/2025 at 3.00p.m. Authority noted that the Applicant Carrick Bend Realty LLP approached the Hon'ble High Court in Writ Petition No.3306 of 2025(F) wherein vide order dated 23/12/2025 the Hon'ble High Court held that, ".....In this view of the matter, the only solution we find is to direct the GCZMA to give urgent hearing to all the concerned parties and decide the Petitioner's Review Application before their term is over. This would serve the purpose. In this view of the matter, the following order is passed:

(a) Respondent No. 1-GCZMA is directed to decide the Petitioner's Review Application on or before 26.12.2025. It be posted on 24.12.2025.

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(d) The matter be fixed before the GCZMA on 24.12.2025.

(e) All the parties i.e. the Petitioner and the Complainant/Complainants, shall cooperate with the early disposal of the Review Application.

(f) In case, it is practically not possible to decide the Review Application, the GCZMA shall consider the prayer made by the Petitioner in the Review Application for ad-interim relief after hearing all the parties concerned

. 8. With these directions, the Petition is disposed of

In view of the directions of the Hon'ble High Court the GCZMA has offered a hearing to the Applicant and the other complainants on 24th December 2025 and further hearing on the 26th December 2025.

The case of the Applicant Ms Carrick Bend is as under:

Adv Parag Rao appearing for Ms Carrick Bend LLP i.e the Applicant stated that the original complaint against the Applicant was filed on 03/02/2023 by the traditional fishermen through: (a) Bharat Morje; (b) Vinod Pednekar; (c) Rajendra Halankar; (d) Sadguru Pednekar; (e) Rajesh Halankar; (f) Premanand Halankar; and (g) Arun Morje.

2. That the Authority issued Show Cause Notice (SCN) dated 14/06/2023. To which the now Applicant (then Respondent) filed his reply and decided to comply with the directions given by the Authority pursuant the hearings in the SCN.

That the Authority took a decision in the 379th Meeting wherein the Applicant was discharged from the first SCN on 04/01/2024 (wrongly recorded as 04/01/2023).

The case of the Applicant is that, upon being discharged from the first SCN, the Applicant applied for the requisite permissions from the GCZMA for putting up temporary wooden hut restaurants on the property bearing Survey Nos. 118/1-S-

1, 118/1-S-2, and 118/1-S-3 of Morjim Village and the said Authority was pleased to grant permission/approval on 15/01/2024.

The Applicant further submits that all necessary and mandatory permissions from the concerned authorities have been duly obtained.

The Applicant submits that the Applicant was shocked to receive the demolition order dated 07/10/2025, despite the fact that the Applicant had already been discharged from the SCN dated 14/06/2023. The said action amounts to a gross violation of the principles of natural justice, fair play, and equity, inasmuch as, after such discharge,

The Applicant contended that they ought to have been issued a fresh site inspection report and a fresh Show Cause Notice, and further afforded an opportunity of hearing by the GCZMA before passing any adverse order against the Applicant.

The Applicant submits that it is the case of the other complainants, that after the Applicant was discharged from the first SCN in 379th meeting on 04/10/2024, an oral complaint was made against the Applicant in the 464th Meeting stating that the Applicant has started a fresh illegal construction. Further, it is the case of the Complainants that a notice of site inspection dated 06/06/2024 was issued to the Applicant, which was returned as "unclaimed."

The Applicant respectfully submits that, on 24/12/2025, i.e., on the date of hearing before the GCZMA, the Applicant brought to the notice of the Authority that the Applicant's address had changed from F-2, 1st Floor, Gokul Residency, Alto-Betim, Alto-Porvorim, Bardez, North Goa, Goa - 403521 to Turtle Beach Road, H. No. EHN-74, Ground Floor, Temwada, Morjim, Pernem, Goa - 403512.

The Applicant further submits that this change of address has also been duly reflected in LLP Form No. 15 since October 2022.

The Applicant relies on *Ajeet Seeds Limited V/s K. Gopala Krishnaiah*, (2014) 12 SCC 685, which clearly says that unless and until contrary is proved by the addressee, service of notice is deemed to have been effected at the time at which the letter would have been delivered. The Applicant submits that the Applicant has clearly shown the Authority that the address of the Applicant has changed long back in October, 2022 thus, proving that the notice never reached the Applicant.

The Applicant submits that it also the case of the Complainants that this Authority has followed the principle of natural justice and no injustice has been done to the Applicant and relied on *Minguel Caetano Do Rosario Vaz V/s GCZMA*, 2020 SCC OnLine Bom 63, which stated that the principle of natural justice has to be followed by this Hon'ble Authority. And it is precisely the case of the Applicant that, even assuming without admitting that the site inspection notice was issued and served upon the Applicant, the GCZMA failed to issue a fresh Show Cause Notice and furnish a fresh inspection report, thereby once again grossly violating the principles of natural justice, fair play, and equity. Such acts also amount to a violation of the Applicant's right to property as guaranteed under Article 300A of the Constitution of India.

The Applicant submits that the Applicant has placed a catena of judgments on record before the GCZMA, including *Kashinath Jairam Shetye v. GCZMA* (W.P. No. 702/2018, decided on 25/09/2018), *Nandlal Khemka v. State of Goa & Ors.*, 2024 (4) MLJ 56 (decided on 16/02/2024), and *Kapra Mazdoor Ekta Union v. Birla Cotton Spinning and Weaving Mills Ltd. & Anr.*, (2005) 13 SCC 777, which categorically hold that violation of the principles of natural justice, fair play, and

equity constitutes a procedural irregularity, and that the GCZMA has inherent powers to undertake procedural review.

The Applicant respectfully submits that the present review application has been filed only to the limited extent of procedural review. The Applicant submits that whether the Applicant's construction is legal or illegal can be decided only after hearing the Applicant on merits and only after going through the permissions granted to the Applicant by all the relevant authorities, which can be done only after allowing the review application and hearing the Applicant on merits.

In view of the aforesaid submissions, the Applicant submits that this Hon'ble Authority be pleased to allow the review application dated 19/11/2025 filed by the Applicant and thereafter consider the matter on merits by granting the Applicant an opportunity of hearing.

It is the Case of the Complainant Mayur Shetgaonkar:

Adv Sherwin appearing for Mayur Shetgaonkar stated that the Scope of "procedural review/recall" is narrow; Applicant must show a procedural defect attributable to GCZMA, without Applicant's contribution. The law is settled that GCZMA does not have "review on merits", and at best has limited procedural review, i.e., where a procedural illegality goes to the root and vitiates the proceedings.

The Adv further stated that a procedural review on alleged breach of natural justice, the breach must arise entirely due to omission/error of GCZMA and without any contribution by the party against whom the order is passed. (Kashinath Shetye case, WP 702/2018). 3. Therefore, the Applicant cannot succeed by

(i) suppressing its own conduct and

(ii) blaming GCZMA for consequences created by the Applicant itself.

Adv stated that to the contention of the Applicant that, "Notice sent to wrong address; address updated on ROC website in 2022" however, the Applicant's contention is self-defeating on record. In its own Procedural Review/Recall application, the Applicant continues to show and rely upon the same office address (Gokul Residency, Alto-Betim/Alto Porvorim, Bardez, Goa) as its address in these very proceedings. Further, the applicants made the application for an NOC/Approval from the GCZMA from the old address, which is why GCZMA also issued the now suspended NOC to the Applicant at the old address, which the applicant continues to use.

In any event, on the test laid down by the High Court (procedural review for breach of natural justice), if the Applicant itself (a) kept using the old address / did not ensure effective receipt / continued to represent that address as its old address for the purposes of GCZMA proceedings, then the alleged non-service is not "entirely due to" GCZMA's omission, and the Applicant's own contribution bars procedural recall. Therefore, the plea of "wrong address" cannot ground a procedural recall; at best it is an afterthought to defeat service, and in any case is inconsistent with the Applicant's own pleadings/record address.

Adv stated that to the contention of the Applicant that "Natural justice violated—no show cause / inspection notice / hearing notice" (i) There is no need for the GCZMA to issue any site inspection notices. The GCZMA has suo motu powers to inspect any violation that they deem is in violation of the CRZ notification. (Miguel

Caetano do Rosario Vas v. GCZMA & Ors, para 7 of judgement). However, it is but undisputable that the Applicants structures were under the scanner of the GCZMA since 2022 and when the GCZMA went for an inspection of the area, they noticed the violation committed by the Applicants in violation of law and the approvals granted.

Adv stated that to the contention of the Applicant with regards to "Unclaimed" notice is good service; a party cannot defeat proceedings by avoiding service. It is well-settled that where notices/packets are properly dispatched to the address on record and are returned "unclaimed", service is presumed and the addressee is deemed to have knowledge; otherwise dishonest litigants could evade proceedings indefinitely. [Crown Worldwide Holdings Ltd. v. Crown Relocations Movers and Packers, 2016 SCC OnLine Bom 15503, page 13 of table of cases (TOC), paras 4 and 16 of judgement.]

Hence, the Applicant's theory ("no hearing notice") cannot stand once the record shows issuance/re-issuance of hearing notices and the principle that "unclaimed" amounts to good service.

The GCZMA file contains an unclaimed envelope dated 14.06.2024, further corroborating dispatch/service (and the Applicant's avoidance). Repeat violations + prior scrutiny = cannot plead "surprise" or claim natural justice as a weapon

The record expressly reflects prior scrutiny and the Applicant's earlier episode of violations being noted, oral directions being issued, and the matter being treated as a continuing enforcement context; the Authority even records this as a "second round" and notes misuse of permission for temporary structures by erecting permanent works. [H.P. Transport Corpn. v. K.C. Rahi, (2008) 11 SCC 502, page 16 of TOC submitted, paras 7 and 8 of judgement.]

The Applicant therefore cannot feign that it had no knowledge it was under scrutiny, or that an adverse enforcement direction came out of the blue. Therefore, the natural justice plea fails on facts (recorded opportunities and notices) and on law (unclaimed service + waiver by non-appearance).

Adv stated that to the contention of the Applicant submission with regards to LLP Act/ROC address argument Even assuming the Applicant altered its ROC/LLP registered office, GCZMA proceedings are conducted on the address provided to and used before the Authority; the Authority is not expected to obtain "divine knowledge" of a change that the Applicant does not effectively communicate/act upon in the proceedings. Crucially, the Applicant's own pleadings and applications to the GCZMA in these proceedings continue to disclose the same office address 5 (Porvorim/Alto-Betim) as its address, which demolishes the Applicant's attempt to shift blame. In any event, the High Court's test, procedural recall for natural justice breach is unavailable where the alleged defect is not solely attributable to the Authority and the party has contributed to it, here, by continuing to use/represent the old address and then alleging non-service.

Adv stated that to the contention of the Applicant with regards to Objection that "Mayur Shetgaonkar is not the original complainant; no locus" The objection is untenable. The GCZMA proceedings repeatedly record the presence/absence of the "Complainant" and the matter has moved forward on complaints/information and inspections, demonstrating that complainant participation is integral to the proceeding. 2. As per the GCZMA record (file), Mr. Mayur Shetgaonkar filed his first complaint in early 2024, pursuant to which further inspections were undertaken and the demolition action ultimately followed. Having triggered and participated in the enforcement process, he is plainly a necessary/proper party to

be heard on the recall/review attempt. 3. In any event, a procedural review/recall cannot be converted into a tool to shut out complainants/informants after enforcement has been set in motion on their inputs.

Adv for Traditional Fisherman prayed that in view of the above, it is respectfully submitted that the Application for Procedural Review/Recall be dismissed, as: (i) no procedural illegality going to the root is made out; (ii) "unclaimed" service and Applicant's own conduct defeat the natural justice plea; (iii) any alleged "non-hearing" is a result of the Applicant's own conduct, and (iv) the locus objection to Mr. Mayur Shetgaonkar is misconceived.

Adv for Complainant placed reliance on order passed in *Minguel Caetano Do Rosario Vaz vs GCZMA W.P. No. 1105 of 2019* in para 7 it states that, ".....in fact the GCZMA authorities goes for Site inspection and if they notice any violation under the GCZMA the law requires that they take cognizance of any such act and such law.

According to the Adv it means that the Authority has not defaulted in the procedure and there is no reason to set aside the order and the due process is followed.

MR SIRSAIKAR also appeared and stated that he adopts the arguments of Adv Sherwin.

ADV RAUNAQ RAO APPEARING FOR AJAY KUMAR VAGHANI stated that he has voluntarily demolished all the structures standing in the property bearing Sy No 118/1-S-4 of Morjim Village. That he has filed on Affidavit that the demolition has already been carried out and the directions has been complied. That in the 456th Meeting is was decided to issue fresh personal hearing notice and he has not received any copies

Adv seeks to know that if he has complied with the demolition then nothing survives

Adv R. Rao categorically states that there is nothing on site and compliance of directions along with photos had been produced.

The Adv for Ajay stated that there is a old structure standing on the property and the same figures on the ODP, and Survey plan hence the same shall be protected. Further the GCZMA has also granted him permission on the 25/05/2022 for the purpose of erection of a temporary 6 huts in the property bearing Sy No. 118/1-S.

All the parties have inspected the files and obtained copies of all the documents required.

Decision: in the case of AJAY KUMAR VAGHANI,

In this case the Authority observed that the SCN dated 14/06/2023 was issued to Ajay Kumar Vaghani and the proceeding were initiated wherein several personal hearings were conducted by this Authority. Further, Authority noted that although Mr Ajay claims that he has demolished all the violating structures the same was never confirmed by the Authority and he was not discharged. Moreover, as per the Inspection report dated 13/06/2024 Authority observed that the violations were standing on ground and not fully complied with.

Further, a personal Hearing notice dated 25/04/2025 was served upon the Respondent Mr Ajay Therefore the said proceedings continued against the

Respondent and finally culminated into an order which was passed in the 464th GCZMA Meeting and the said directions under section 5 were conveyed vide order dated 07/10/2025. The Authority observed that the decision was passed after following the due procedure and therefore there is no case made for reviewing the matter. Therefore, the Authority decided to reject the Review application filed by Mr Ajay Kumar Vaghani.

Decision: in the case of Carrick Bend Realty LLP:

The Authority perused the records and noted that the Authority had initially issued a SCN to Carrick Bend dated 14/06/2023 and conducted a personal hearing on several occasions. Subsequently, as per the order in the 379th Minutes held on 04/01/2023 the Authority discharged the Respondent from the SCN considering the fact that the Respondent had cleared the violations. Thereafter, Authority issued a notice for Site Inspection dated 06/06/2024 and conducted a Site Inspection dated 13/06/2024 and the notice addressed to the said respondent returned as unclaimed. In pursuance to the Inspection dated 13/06/2024 the demolition order was passed in 464th Meeting of GCZMA.

Respondent has contended that the notice for Site Inspection on 13/06/2024 was never received by him because of change of his address which was changed from Porvorim to Morjim in October 2022. However, Authority observes that the Respondent failed to intimate the change of address to the Authority and moreover, in his application for review it was observed that the Applicant had mentioned the Porvorim address hence there is a lapse on the part of the Applicant. The Applicant has also pointed out the although the Site Inspection was conducted on 13/06/2024 no SCN was issued to him and hence he was unaware about any further proceedings

Further the Authority took note of all the decisions Kashinath Jairam Shetye v. GCZMA (W.P. No. 702/2018, decided on 25/09/2018), Nandlal Khemka v. State of Goa & Ors., 2024 (4) MLJ 56 (decided on 16/02/2024), and Kapra Mazdoor Ekta Union v. Birla Cotton Spinning and Weaving Mills Ltd. & Anr., (2005) 13 SCC 777, which categorically hold that violation of the principles of natural justice, fair play, and equity constitutes a procedural irregularity, and that the GCZMA has inherent powers to undertake procedural review.

Now therefore the Authority considering the fact that no Show Cause Notice was issued decided to allow the Review application of the Applicant setting aside the directions for demolition dated 07/10/2025 and issue a Show Cause Notice as per the Site Inspection Report dated 13/06/2024 to the Applicant Ms Carrick Bend. The Applicant shall file its complete and comprehensive reply on all its violations within one week and shall serve copies of his reply to all the Complainants. Posted the matter on 08/01/2026 at 3.00p.m.

ITEM NO. 2 PROPOSALS

Case No. 2.1

Issue of NOC for construction of protection wall near Hatkeshwar Temple at Pore Thirth at Narva in Ward No. VI, of V.P. Sao-Mathias Tiswadi-Goa.

The Office of the GCZMA is in receipt of an application dated 18/10/2024 from Assistant Engineer-I, Office of the Assistant Engineer, Sub division I, Works division I, Water

Resources Department, Porvorim-Goa, with regards to Issue of NOC for construction of protection wall near Hatkeshwar Temple at Pore Thirth at Narva in Ward No. VI, of V.P. Sao-Mathias Tiswadi-Goa.

Site Inspection Report: The said site was inspected by Dr. Sushant S. Naik Expert member GCZMA, Mr. Keshav Naik, (Engineer GCZMA) and Mr. Vighnesh Naik (F.S. GCZMA)

Name of the Applicant: Assistant Engineer-I, Office of the Assistant Engineer, Sub division I, Works division I, Water Resources Department, Porvorim-Goa.

- **Date of the Application:** 18/10/2024
- **Application for:** Issue of NOC for construction of protection wall near Hatkeshwar Temple at Pore Thirth at Narva in Ward No. VI, of V.P. Sao-Mathias Tiswadi-Goa.
- **Date of construction based on the documents:** No
- **Date of Inspection:** 13/03/2025

Name of the Official / Expert Member, GCZMA:

- Dr. Sushant S. Naik (Expert Member GCZMA)
- Mr. Keshav Naik (Engineer GCZMA)
- Mr. Vighnesh Naik (F.S. GCZMA)
- **Name of the Parties Present:** Mr. Paresh Saulekar Junior Engineer WRD
- **Location:** Survey no. : 10/8 Village: Naroa Taluka: Tiswadi
- **Accessibility:** by traditional access.
- **Distance from the HTL of River / Sea:** The plot boundary is beyond HTL as per CZMP 2011.
- **Existence of Sand dunes and its Height:** No
- **Existence of Vegetation, if any:** Yes
- **Nature of the Structure:** Permanent structure
- **Approvals / NOC's issued by any other Department's / Authorities:** No

Conclusion / Recommendation:

The Proposal is for construction of a protection wall near Hatkeshwar Temple at Pore Thirth at Narva in Ward No. VI, of V.P. Sao-Mathias Tiswadi-Goa.

The Proposal is in Survey no. 10/8 of Village Naroa, Tiswadi-Goa. The proposed site was shown by Mr. Paresh Saulekar (Junior Engineer WRD).

As per Form I & XIV the area of the Survey no. 10/8 of Village Naroa Tiswadi-Goa is 1600.00 Sq.mtrs. The name "Damodar Vishwanath Tari" is reflected in occupant column.

The Survey no. 10/8 of Village Naroa Tiswadi-Goa falls partly in CRZ IB (Intertidal zone), Partly falls in CRZ III (NDZ for River/Creek) as per CZMP 2011 (as shown in




ANNEXURE II).

The length of the proposed construction of protection wall is 53.00 RMT. The proposed retaining wall will be constructed using rubble masonry, plain cement concrete and jamba wooden piles. The width of the wall varies from 0.40 m to 1.40 mtrs. The maximum height of the wall is 3.00 mtrs (as shown in drawing attached). This project should be further discussed by inviting the proponents for a detailed presentation, especially to understand the use of materials for constructing this wall.

The site photographs are shown as ANNEXURE II.

Applicant need to submit revised drawings and NOC from the occupant in support to their application.

Decision: The Authority decided to refer the file to the Expert Member for comment and submit a report.

Case No. 2.2

NOC for Proposed Compound wall & Bio fencing in plot bearing Sy. no. 99/2-E, Cavlossim Village Salcete Taluka.

The Office of the GCZMA is in receipt of an application dated 09/06/2025 from M/s. Ashford SCDC Resorts, with regards to Proposed Compound wall & Bio fencing in plot bearing Sy. no. 99/2-E, Cavlossim Village Salcete Taluka.

Site Inspection Report: The said site was inspected by Shri. Shricharan Desai (Expert Member, GCZMA), Mr. Keshav Naik (Engineer GCZMA) and Mr. Vighnesh Naik (F.S., GCZMA)

- **Name of the Applicant:** M/s.Ashford SCDC Resorts
- **Date of the Application:** 09/06/2025
- **Application for:** Proposed Compound wall & Bio fencing in plot bearing Sy. no. 99/2-E, Cavlossim Village Salcete Taluka.
- **Date of construction based on the documents:** NA
- **Date of Inspection:** 04/08/2025
- **Name of the Official / Expert Member, GCZMA:**
 - Shri.Shricharan Desai (Expert Member,GCZMA)
 - Mr. Keshav Naik (Engineer GCZMA)
 - Mr.Vighnesh Naik (F.S., GCZMA)
- **Name of the Parties Present:**
 - Mr. Sandip Shinde(Representative of applicant)
- **Location : Sy. No. : 99/2-E Village: Cavlossim Taluka: Salcete**

iv) **Accessibility:**By road

v) **Distance from the HTL of River / Sea:** Survey number 99/2-E of Village

Cavelossim ,Salcete Taluka is 47.00 mtrs away from HTL as per CZMP 2011.

vi) **Classification of CRZ Area:** The Survey number 99/2-E of Village Cavelossim, Salcete Taluka partly falls in CRZ – III (NDZ for river/creek), partly in CRZ – III(NDZ,0-200M), partly in CRZ-III(200-500M) and partly in CRZ-IA(Sand dune) as per CZMP 2011(as shown in ANNEXURE I).

vii) **Existence of Sand dunes and its Height:** yes

viii) **Whether any lagoons, backwaters or other water bodies exist in the plot:**No

- **Existence of Vegetation, if any:**Yes
- **Nature of the Structure:** 1)Bio Fencing-Temporary
2)Compound wall-Permanent

xi) **Height of the structure:** 1.50 m above from G.L.

xi) **Approvals / NOC's issued by any other Department's / Authorities:**No

Conclusion / Recommendation:

The Application is for Proposed Compound wall & Bio fencing in plot bearing Sy. no. 99/2-E, Cavelossim Village Salcete Taluka.

As per form I & XIV the area of Survey number 99/2-E of Village Cavelossim, Salcete Taluka is 22885.00 sq.mtrs. The name of ASHFORD SCDC RESORTS LLP is reflected in Occupant column.

The Survey number 99/2-E of Village Cavelossim, Salcete Taluka partly falls in CRZ – III (NDZ for river/creek), partly in CRZ –III(NDZ,0-200M), partly in CRZ-III (200-500M) and partly in CRZ-IA (Sand dune) as per CZMP 2011(as shown in ANNEXURE I).

The application is for proposal of Compound wall and Bio fencing. The Height of the fencing is 1.50 m from the G.L. The total length of the proposed compound wall is 275.75 RMT and the total length of the proposed Bio fencing including gate is 455.95 RMT. (as shown in drawing attached).

At the time of inspection it was observed that the property was fenced on north, south and western side and partly fenced on eastern side (wooden fencing).

Site Photos are attached with the report. (Annexure II)

Decision: The Authority decided to grant permission for erection of the Bio Fencing for areas on 0-200 mts and a Compound wall from 200-500 mts. without disturbing the sand dunes.




Case No. 2.3**Cleaning and de-silting of fish pond in the plot of land bearing Sy.No 62/8 of Calvim village Bardez taluka.**

The Office of the GCZMA is in receipt of an application dated 16/04/2025 from Mr. Duarte Evaristo Vaz, with regards to Cleaning and de-silting of fish pond in the plot of land bearing Sy.No 62/8 of Calvim village Bardez taluka.

Site Inspection Report: The said site was inspected by Bhargavi Kelkar, Env't. Assistant,GCZMA, Mr.Raunat Dessai, Field Surveyor, GCZMA

- **Name of Applicant :** Mr.Duarte Evaristo Vaz
- **Date of the Application:** 16/04/2025
- **Application for:** Cleaning and de-silting of fish pond in the plot of land bearing Sy.No 62/8 of Calvim village Bardez taluka.
- **Date of Construction based on documents: -**
- **Date of Inspection:** 30/04/2024
- **Name of Officials/Expert Member GCZMA:**
 - Bhargavi Kelkar , Env't. Assistant ,GCZMA
 - Mr.Raunat Dessai, Field Surveyor, GCZMA
- **Name of the Parties present:** Mr. Duarte Evaristo Vaz Applicant
- **Location of the proposed structure:**

Sy.No: 62/8 **Village:** Calvim **Taluka:** Bardez

- **Distance from HTL of River/Sea:-** Plot touching HTL
- **Accessibility :** Tar road
- **Classification of CRZ area:** The Sy.no 62/8 of Calvim village falls partly in CRZ III (river/creek NDZ),partly covered by 50mtr mangroves buffer and partly as khazan land as per CZMP 2011.
- **Existence of Sand dunes in the property and its height :** No
- **Whether any lagoons,backwater or other water bodies exist in the plot:** No
- **Existence of vegetation,if any :** Yes
- **Plinth area of existing/proposed structure:** NA
- **Nature of the structure:** NA
- **Height of the structure:** N.A
- **Details of the extension to the existing structure:** N.A
- **Approvals/ NOC's issued by any other departments/Authority:**
- NOC from Directorate of Fisheries no DF/AQUA/FARM-INSP-REG/2025-26/2493 dated 11/08/2025 to carry out aquaculture activity.




- NOC from Village Panchayat Aldona no VPA/2024-25/1796 dated 05/12/2024 to use of the existing pond for aqua culture unit.
- **Nature of violation if any,with regard to provisions of CRZ Notification: NA**
- **Whether the proposed construction meet the CZMP guidelines: Yes**
- **Conclusion/Recommendation:**
- The Sy.no 62/8 of Calvim village falls partly in CRZ III (river/creek NDZ),partly covered by 50mtr mangroves buffer and partly as khazan land as per CZMP 2011.
- The proposal is for cleaning and de-silting of fish pond in the plot of land bearing Sy.No 62/8 of Calvim village Bardez taluka.
- As per Bhunaksha the total area of the plot is 4825.00 sq.m. and name reflecting in occupants column is Duarte Evaristo Vas.
- There is no existing pond in the property as per CZMP and as per the DSLR survey plan submitted by the Applicant.
- As noticed during the time of inspection the excavation for the pond was in progress.
- Site photographs attached in Annexure I.

Decision: The Authority as per the inspection report noted that the fish pond is not depicted in the CZMP and therefore cannot decide on the proposal

Case No. 2.4

Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka.

(Applicant has inwards a letter bearing Ref. Inward no. 3067, dated. 15/09/2025, with respect to change in the subject from Permission/NOC for erection of temporary structure in survey No. 216/0, in Village Mandrem, Pernem – Goa to “Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka”).

The Office of the GCZMA is in receipt of an application dated 10/06/2025 From Mr. Rishay Shawney, H. No. 367, Ashwem, Mandrem-Goa, with regards to Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka.

(Applicant has inwards a letter bearing Ref. Inward no. 3067, dated. 15/09/2025, with respect to **change in the subject** from Permission/NOC for erection of temporary structure in survey No. 216/0, in Village Mandrem, Pernem – Goa to **“Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka”).**

Site Inspection Report: The said site was inspected by Rohan Verekar, Environmental Assistant, (GCZMA) and Mr. Vighnesh Naik (Field Surveyor GCZMA)

i) Name of the Applicant: Mr. Rishay Shawney, H. No. 367, Ashwem, Mandrem-Goa.

ii) Date of the Application: 10/06/2025

iii) Application for: Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka.

(Applicant has inwards a letter bearing Ref. Inward no. 3067, dated. 15/09/2025, with respect to **change in the subject** from Permission / NOC for erection of temporary structure in survey No. 216/0, in Village Mandrem, Pernem – Goa to **“Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka”**).

vi) Date of construction based on the documents: No.

v) Date of Inspection: 27/06/2025

vi) Name of the Official / Expert Member, GCZMA:

- Rohan Verekar, Environmental Assistant, (GCZMA)
- Vighnesh Naik, Field Surveyor, (GCZMA)

vii) Name of the Parties Present: Mr. Sanvi Ashwekar, Representative of Applicant

viii) Location: Sy. No:216/0(part) **Village:** Mandrem **Taluka:** Pernem

ix) Accessibility: By traditional access.

x) Distance from the HTL of River / Sea:

- Sy. No. 216/0 is Touching the HTL.

xi) Classification of CRZ Area:

- Sy. No.216/0 is partly affected by Intertidal Zone (CRZ-IB), fully falls within CRZ – III NDZ (0 – 200mtr.) and partly affected by Boat Parking/Net Mending area as per CZMP – 2011.

xii) Existence of Sand dunes and its height: No.

xiii) Whether any lagoons, backwaters or other water bodies exist in the plot: N.A.

xiv) Existence of Vegetation, if any: Yes,

xv) Nature of the structure: Temporary Structure

xvi) **Height of the structure:** Ht. of the Cottages=6.10mtr.; Restaurant= 7.05mtr.; Gym= 4.6mtr.; Reception= 3.4 mtr.; Yoga Shala= 7.11mtr.; (As per submission drawing)

xvii) **Details of extension to the existing structure:** No.

xviii) **Approvals / NOC's issued by any other Department's / Authorities:** Yes,

Ref. No.: GCZMA/N/Shack-Hut-Cott-Tent/17-18/20/1869, dated.14/03/2018

Ref.No.: GCZMA/N/Shack-Hut-Cott-Tent/17-18/20/416, dated.18/05/2023

(Extension/Renewal of Permission)

xix) Conclusion/Recommendation:

The application is for Renewal of permission/NOC for erection of temporary structures in Sy. No. 216/0 (part) of village Mandrem, taluka Pernem-Goa.

(Applicant has inwards a letter bearing Ref. Inward no. 3067, dated. 15/09/2025, with respect to change in the subject from Permission/NOC for erection of temporary structure in survey No. 216/0, in Village Mandrem, Pernem – Goa to **“Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka”**).

The proposed Sy. No. 216/0 (part), of village Mandrem, Taluka Pernem is partly affected by Intertidal Zone(CRZ-IB), fully falls within CRZ – III NDZ (0 – 200mtr.) and partly affected by Boat Parking/Net Mending area as per CZMP – 2011.

As per Form I & XIV, for Sy. No. 216/0 (part), the name of the occupant is “Nagesh Mukund Gad, Tukaram Atmaram Gad, Dattaram Laxman Shetgaonkar, Vinayak Gopal Shetgaonkar, IDEB Tech Park Pvt Ltd” admeasuring area of 68951.00 sq.m.with Class (a) = 908.00 sq.mtr. and class (b)= 920.00 sq.mtr.

As per the submission drawings submitted by the project proponent, the proposal is for permission of 01 shack, 11 huts, 16 cottages, Yoga Shala and Gym. The total built-up area of the cottages = 483.82sq.mtr.; Huts = 573.00sq.mtr.; Reception & Admin office = 18.72sq.mtr.; Restaurant = 139.74 sq.mtr.; Gym = 104.00 sq.mtr. Yoga Shala = 87.78 sq. mtr.; The total built – up area is 1407.06 sq.mtr. The area consumed under F.A.R. is 1275.06 sq.mtr. F.A.R. consumed is 25.50%

During the time of site inspection, it was observed that there were 16 nos. of temporary cottages, 02 nos. permanent G+1 floor structure and 01 no. permanent structure present on site. Further it was also observed that there exists a G+1 temporary structure with permanent base.

The details of the proposal as per drawing submitted by the project proponent.



Sy. No.	Total area of plot	Total Leased area	Built-up area of the proposed structures		Area consumed under F.A.R	F.A.R consumed
216/0 (part)	68951.00 m ²	5000.00 m ²	Cottages	483.82m ²	1275.06 m ²	25.50%
			Huts	573.00m ²		
			Reception & Admin Office	18.72m ²		
			Restaurant	139.74m ²		
			Gym	104.00m ²		
			Yoga Shala	87.78m ²		
			Total Area	1407.06m²		

The applicant needs to submit the revised plans.

As per office records the authority had already granted permissions for:

- NOC for erection of Temporary structures in survey no. 216/0 of Mandrem village Pernem taluka under Ref. No. **GCZMA/N/Shack-Hut-Cott-Tent/17-18/20/1869, dated.14/03/2018.**
- Permission/ Approval of extension/renewal for erection of Temporary structures in survey no. 216/0 of Mandrem village Pernem taluka under Ref. No. **GCZMA/N/Shack-Hut-Cott-Tent/17-18/20/416, dated.18/05/2023, (Extension / Renewal of Permission).**

Site photographs are attached as “Annexure-I”.

The proposal was discussed in 482nd GCZMA Meeting held on 23/09/2025. “*The Authority after detailed discussion decided to approve the proposal for proposed Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka subject to demolition of the illegal structures.*”

Now, this office is in receipt of a representation dated 10/11/2025 made by applicant w.r.t. the permanent structures situated in Sy.No. 216/0 (p) of Village Mandrem, Pernem and request for issuance of NOC for renewal and revision. The same is forwarded to legal verification.

Decision The Authority decided convey the permission approved in the 482nd GCZMA Meeting to grant permission for Renewal and Revision of plan comprising of Shack, 11 Huts, 16 Cottages, Yoga Shala and Gym in the plot bearing survey No. 216/0 (part) of Village Mandrem, Pernem Taluka which is only temporary in nature.

With regards to the averments made by the applicant in his representation dated 10/11/2025 and in respect of the permanent structure observed in the 482nd Authority Meeting it was decided that a comprehensive and detailed inspection be done co-relating the permission and earlier discussions of the Authorities.

Case No. 2.5

NOC for proposed construction of Observatory Towers & Viewing Galleries including approaches, decorative lighting, parking for new Zuari bridge on NH-17/NH-66 on Panaji- Mangalore section in the State of Goa and related facilities
Report of Site Inspection at Agassaim and Cortalim for proposed development (Construction of Observatory Towers) by PWD.

Site Inspection Report: The said site was inspected by Mr. Ganesh Velip (Expert Member, GCZMA), Tejas Naik (Engineer, GCZMA) and Mr. Vighnesh Naik (Field Surveyor GCZMA)

Background of the Project

The office of GCZMA is in receipt of an application from The Executive Engineer, M/s. Zuari Observatory Towers Limited on behalf of Government of Goa, Office Division XIV (NH), Public Works Department (PWD), Fatorda – Margao, Goa for the proposed construction of Observatory Towers & Viewing Galleries including approaches, decorative lighting, parking for new Zuari bridge on NH-17/NH-66 on Panaji- Mangalore section in the State of Goa and related facilities.

Accordingly, a site inspection was carried out on 18/11/2025 in the presence of the following parties. Mr. Amjad Lashkarwale (AE, S.D.I, WD-XIV (NH) Cortalim Goa)

Mr. Dev. R. Patil..... (Project Manager, DBL)

Mr. Tanaji Katkar(Consulting Engineer, DBL)

The Members from DBL and PWD explained that the proposed activities are to be carried out in the following three areas as mentioned below: -

- On the Northern bank of Zuari River on Agassaim side.
- In Zuari River
- On the Southern bank of Zuari River on Cortalim side.

The following documents have been submitted by the Project Proponent.

- CRZ Delineation study (done by CSIR-NIO, Goa) (**Draft report enclosed**).
- Baseline Environmental Monitoring studies including AAQM, Surface water, Ground water, Noise level survey, Ecological, Socio-economic etc.
- Hydrodynamic modelling, Impact prediction.

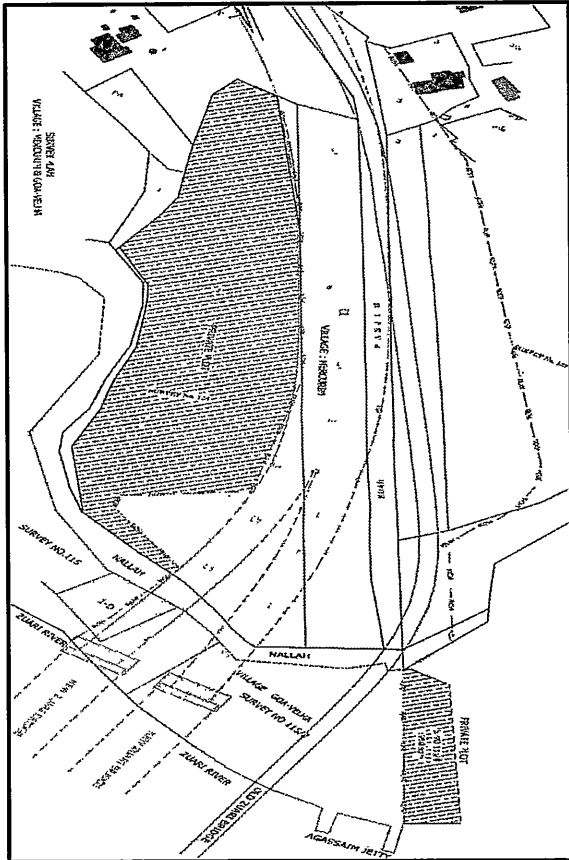


Figure 2: Map showing Acquired area for the project and the Private properties

o Structures proposed for development on Agassaim side:

The following structures are proposed on the northern river bank and in its surrounding area.

- Approach road
 - Landscaping
 - Administrative / Maintenance building
 - Security cabin
 - Kiosk, Toilet blocks, Pantry
 - Children's play area
 - ATM, Ticket area
 - Walkway bridge from the river bank to the Pile -72 in Zuari River.
 - Tower T2 at Pile -72 with Viewing Gallery on top.
- The Project proponent has to submit detailed drawings for all the above proposed structures i.e Plan, Cross-Sections, Elevation etc. along with site plan.

On Agassaim side, a Tower-2 will be constructed in between the Pylons of New Cable Stayed Zuari Bridge which are already constructed earlier at Pile P-72 in river water (Location $-15^{\circ}24'47.359''$ N and $73^{\circ} 54'22.194''$ E) during the construction of bridge (Fig.3). These Pylons are situated on Pile Cap P-72 on Agassaim side of the river where the Pile -72 is provided with a Pile Cap on top as can be seen from Fig.

3. The observatory Tower will be constructed on top of the tower and will be having a

Viewing Gallery, Aluminum Glass cladding, Roofing, etc. and this Observatory will be common for all public.

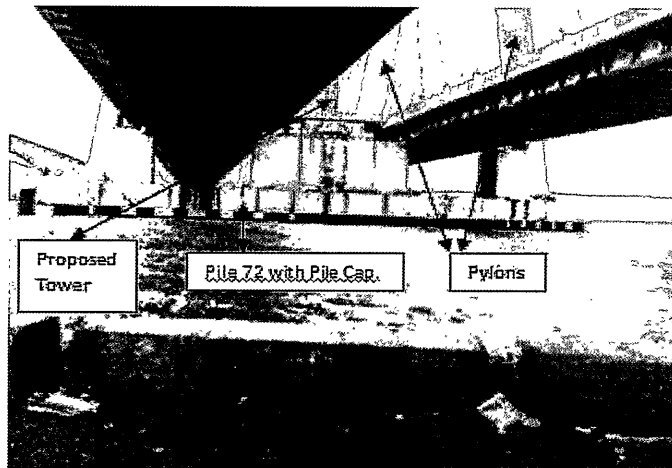


Figure 3: Pile P-72, Pylons and the proposed Tower on Agassaim side.

A parking area is proposed on the western side of the New Zuari Bridge and it will be having no structures, but after the leveling and cleaning of the land will be done for putting up the pavers. Whereas, below the existing Zuari bridge, the area will be landscaped, there will be a Kiosk and the Toilet Blocks. Besides this, a Security cabin, administrative building, Children's play area also will be constructed in this PWD's acquired Land area. The approach road which is proposed to be constructed on mud road is present on site which is extending from the main road, opposite to the Agassaim Police Station and going to the Old Ferry Ramp. Now the same road will be leading to the Walkway proposed to be constructed little away towards west on the river bank at walkway location (**Fig.6 in Annexure-I**) whose co-ordinates are: **15.414479, 73.906265**. At the time of inspection, it was observed that there is a culvert of approximate width of 6.00m and same will be widened to a width of 12m (**Fig.8 in Annexure-I**) This approach road will be passing in CRZ-I(A) Mangroves, CRZ-I(A) Mangroves buffer zone & CRZ III (NDZ for River/Creek). However, detailed drawings of the culvert i.e plan, cross-section, elevation etc. has to be submitted by the project proponent. Whereas, the Walkway bridge which will start from the northern bank of Zuari River (**Fig.6 in Annexure-I**) will extend further in water for connecting the Pile Cap P-72 on Agassaim side to go to the Tower - 2. The walkway bridge will be 120m long and 12m wide and it will start from the northern bank of the river and touch the Pile Cap P-72.

CRZ Applicability on Agassaim side:

- The width of Zuari River where the development is proposed on the Agassaim side is 600m (approximately). There is a tidal influence at this location and as per the CRZ Notification 2011, it is indicated that the area is a CRZ III, where the CRZ applicable from the HTL towards land is a maximum of 100m and is called as a riverine NDZ.
- The Mangroves present in private properties on the eastern side and on the north-

western side of the acquired land exert a buffer of 50m. Whereas, the proposed structures as well as the approach road on the Agassaim side are partly falling in CRZ-III (NDZ for River/Creek) and partly in CRZ-IA (Mangroves buffer zone).

- As per the CRZ Notification 2011, The Clause 7(i)(a) states that if the Mangroves area is more than 1000 sq. m., a buffer of 50 m along the Mangroves shall be provided.
- Moreover, the full Zuari River bank area on Agassaim side and beyond the existing bridge on the east is falling under the Notified Port Area of Mormugao Port Authority. The Clause 8 III CRZ IIIA(i) of the CRZ Notification 2011 suggests that the **NDZ is not applicable to such notified port areas.** Hence, **Project Proponent needs to submit the NOC/documents from MPT regarding the same.**
- The Walkway bridge which is proposed to be constructed from the bank of river on Agassaim side will be constructed on 25 piles of 1.5 m diameter starting from the northern bank of the river in riverine **NDZ** area, Mangroves buffer zone (**CRZ IA**) and it will cross the inter-tidal zone (**CRZ IB**), Fishing zone and further cross the Zuari River water area (**CRZ IVB**) to join the Pile Cap P-72. There is a fishing Zone shown on the west side of the bridge.
- The CRZ classification of various areas as per the proposed activities on the Agassaim side are given in the **Table 1.**

CRZ Classification (Agassaim side):

Table 1

Activity	CRZ Classification as per Approved CZMP 2011 of Goa State. (prepared as per CRZ Notification 2011)
Part of approach road	CRZ-I(A) Mangroves, CRZ-I(A) Mangroves buffer, & CRZ III (NDZ for River/Creek)
Car Parking, Entertainment Building, Ticket Office	CRZ-I(A)-Mangroves buffer & CRZ III (NDZ for River/Creek)
	CRZ-I(A) Mangroves buffer and CRZ III (NDZ for River/Creek)
	CRZ-I(A) Mangroves buffer and in CRZ III (NDZ for River/Creek)
Walkway Bridge	CRZ III (NDZ for River/Creek), CRZ-IB (Intertidal zone), Mangroves buffer zone (CRZ-IA), CRZ-IVB (Water body) and Fishing zone.
Observatory Towers & Viewing Galleries	CRZ-IVB (Water body)

○ **Structures Proposed for Development on Cortalim side:**

- Approach Road
- Walkway bridge

- Small Parking area
 - Tower -T1 on Pile Cap at Pile P-73.
- The Project proponent has to submit detailed submission drawings for all the above proposed structures.

As observed on site, mud dumping has been carried out below the bridge on Cortalim side was noticed (**Fig. 14,15 &16 in Annexure-II**). The mud road starting from the main road on the left from Cortalim side to the existing river bank is passing through CRZ-III (NDZ, CRZ line for river/creek), Intertidal zone (CRZ-IB) and water body (CRZ-IVB) where the mud filling has been done. This mud road will be converted into an approach road to touch the Walkway bridge proposed to be constructed to go to the Observatory Tower-T1 (**Location 15⁰24'35.649" N and 73⁰54'21.851" E**) on Pile-73. The observatory will be constructed in between the H-Pylon of the New Cable Stayed Zuari Bridge situated on Pile Cap P- 73 (**Fig. 4**)

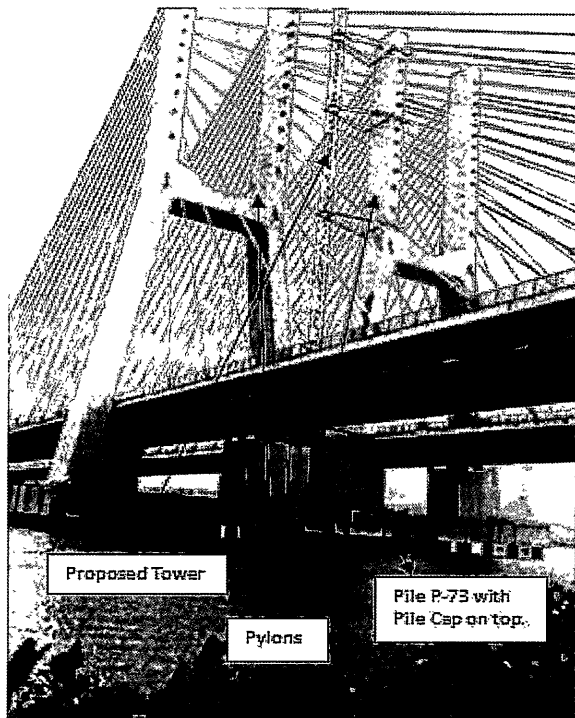


Figure 4: Pile P-73, Pylons and the Proposed Tower T1 on Cortalim side.

The Observatory tower has multi floor for Recreation/Viewing gallery with Aluminum Glass cladding, roofing etc. An area of 523m² (Approximately) occupies each floor of the gallery. (Total 3 Floor & a Terrace). The Walkway bridge will be starting from the southern bank of river in **CRZ IB i.e. in intertidal zone** of river and it will still continue further in water in **CRZ IVB** passing through **fishing zone** area to touch the Pile Cap P-73. There is a vacant area on the south eastern side of the old abandoned PWD office and the restaurant which is proposed to be developed as a parking area on the Cortalim side. Part of the existing land area below the bridge with a mud road passing through it and leading to the bank of river opposite the Pile -73 is presently on the Mud filling done earlier by PWD during the construction of New Zuari Bridge.

Site Photographs of Present Site condition Enclosed in Annexure-II.

CRZ Applicability on Cortalim side:

- The construction of the part of approach road on stilts towards river bank area on Cortalim side is falling in CRZ III (NDZ for River/Creek), CRZ-IB (Intertidal zone) and CRZ-IVB (Water body) as per CZMP 2011.
- The construction of Walkway bridge from the bank of the river at Cortalim to Pile Cap P-73 in river is falling in CRZ IB area, CRZ IVB and fishing zone as per CZMP 2011.
- The bank of the river is an NDZ of CRZ III (CRZ line for river/Creek) area of Zuari River. The CRZ Notification 2011 states that as per Clause 8(III), sub-clause (iii)(j) "*the construction of dispensaries, schools, public rain shelters, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for locals use may be permitted*".
- The construction of Zuari Observatory Tower is proposed to be done on the Pile Cap at P-73 on Cortalim side of the river. The main pile P-73 is already constructed in water area (CRZ IVB) of tidally influenced Zuari River. The piles of P-73 were constructed earlier during the construction of New Zuari bridge having a provision for erection of observatory tower on top. So, there will be no new piling with strong foundation to be done in CRZ IVB area for erection and construction of tower, but the observatory tower will be constructed just on top of the existing pile within the area reserved for it in between the H-Pylons, which are also of nearly the same height.

CRZ Classification (Cortalim Side):

Activity	CRZ Classification as per Approved CZMP 2011 of Goa State. (prepared as per CRZ Notification 2011)
Part of approach road	CRZ III (NDZ for River/Creek), CRZ-IB (Intertidal zone) and CRZ-IVB (Water body)
Walkway Bridge	CRZ-IB (Intertidal zone), CRZ-IVB (Water body) and Fishing zone.
Observatory Towers & Viewing Galleries	CRZ-IVB (Water body)

Conclusions:

- It is mandatory for the project proponent to submit the Environmental Impact Assessment (EIA) report and to give detailed presentation, highlighting the potential environmental impacts and applicable CRZ regulations for the proposed project before the GCZMA.

- The project proponent has submitted the draft CRZ Delineation Study Report (via CSIR- NIO, Goa); however, the final report must be submitted to GCZMA.
- That the proposed project falls in Mangroves & Mangrove buffer zone (CRZ-IA), CRZ- III (NDZ for river/creek, CRZ-IB (Water body) and Fishing Zone. The Project proponent has to submit revised detailed plan along with details of Area statement of all the proposed structures in accordance with the CRZ delineation plan and also as per norms, regulations and safety standards and provisions laid under the law/Regulations by all the competent Authorities/Government departments appointed by State Government of Goa.
- That below the Zuari bridge on Agassaim side there exist the ancient Gopakapattana port which is having a heritage value and comes under the jurisdiction of Department of Archaeology of Government of Goa and The Archaeological Survey of India (ASI), Goa Circle.
- That the project proponent should not construct any new structures / damage / demolition or any type of alteration to the ancient Gopakapattana port during the commencement/ completion of the said project.
- Environment Management plan should be implemented.
- As per CZMP 2011, fishing zone areas falling within or adjacent to the project site should be protected.
- The Stakeholders rights of local coastal communities / fisherfolk and the like inhabiting the area should be taken under consideration by the GCZMA during discussion and before taking final decision.
- Since, the proposed construction is influenced by tidal waves of Zuari river the proposed construction should not obstruct the natural tidal flow of Zuari river and should not cause any obstructions / hindrance to the local fishing communities from nearby villages.
- The proposed piling to be constructed for supporting the walkway bridge in the riverine area may obstruct the natural tidal flow of river water for which a detailed study is required. Mangrove trees are noticed in both the sides of proposed project sites. Mangrove trees are highly important to the areas they inhabit, serving as a critical buffer between marine and terrestrial environments and providing a wide array of ecological, economic, and climate related benefits. The same needs to be protected.
- The project proponent should submit the detailed Sewage disposal and Management plans as per the laws laid by the Goa Waste Management Corporation Act, 2016 (Goa Act 19 of 2016) by the Goa Waste Management Corporation (GWMC) and the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution)



Act, 1981 by the Goa State Pollution Control Board (GSPCB) and as per laws laid by the Local Authorities.

- CRZ Notification 2011 is enclosed at Annexure-III pertaining to the above proposed activities within the designated CRZ zones.
- The Dabolim Airport is located approximately 11 km from the project site, and the proposed tower height is more than 120 m; therefore, any approvals if required from the Airports Authority of India (AAI) must be obtained.
- CRZ Map 2011 of proposed area enclosed at Annexure-IV.

- Considering all the above factors, project proponent should be invited to give a detailed presentation. A decision should be taken after a thorough discussion and taking into consideration all the impacts on the above points.

The Authority may discuss and decide on the matter, taking into account all the facts and findings and along with the provisions of the CRZ Notification, 2011 with respect to proposed activities and the Goa Coastal Zone Management Authority regulations, to ensure protection of the environment and maintenance of ecological balance and final decision should be taken only after a through discussion by taking into consideration the Environmental Impact Assessment(EIA) report in respect of the proposed structures within the CRZ Jurisdiction. Further, forward the Proposal/Proposed project to the Ministry of Environment, Forest and Climate Change (MoEF&CC) for final Approval.

Decision: The Authority directed the project proponent to submit clarification on permission of the Pollution Control Board, the Forest Department with regards to the mangroves and also file their detailed reply on all the observations raised in the inspection report.

Case No. 2.6

Proposed Construction of residential apartments and Compound wall in plot bearing chalta no.5 of P.T.S. No. 165 Situated at Dona-Paula, Panaji City, Tiswadi Taluka, Goa

The Office of the GCZMA is in receipt of an application dated 04/09/2024 & 17/10/2024 from Mr. Rainer Filipe De Basilio Dias, with regards to Proposed Construction of residential apartments and Compound wall in plot bearing chalta no.5 of P.T.S. No. 165 Situated at Dona-Paula, Panaji City, Tiswadi Taluka, Goa.



Site Inspection Report: The said site was inspected by Dr. Sushant S. Naik (Expert Member GCZMA), Mr. Keshav Naik, (Engineer GCZMA) and Mr. Vighnesh Naik (F.S. GCZMA)

- 1) **Name of the Applicant:** Mr. Rainer Filipe De Basilio Dias
- 2) **Date of the Application:** 04/09/2024 & 17/10/2024
- 3) **Application for:** Proposed Construction of residential apartments and Compound wall in plot bearing chalta no.5 of P.T.S. No. 165 Situated at Dona-Paula, Panaji City, Tiswadi Taluka, Goa.
- 4) **Date of construction based on the documents:** N.A
- 5) **Date of Inspection:** 25/09/2024
- 6) **Name of the Official / Expert Member, GCZMA:**
 - Dr. Sushant S. Naik (Expert Member GCZMA)
 - Mr. Keshav Naik (Engineer GCZMA)
 - Mr. Vighnesh Naik (F.S. GCZMA)
- 7) **Name of the Parties Present:** Mr. Rainer Dias Applicant
- 8) **Location :** PTS No. 165 Chalta No.5 City: Panaji Taluka: Tiswadi
- 9) **Accessibility:** Access by road
- 10) **Distance from the HTL of River / Sea:**

PTS No.165 Chalta No.5 of City Panaji, Tiswadi Taluka is touching the HTL as per CZMP 2011.
- 11) **Classification of CRZ Area:** The chalta no.5 of P.T.S. No. 165 Situated at Dona Paula, Panaji City, Tiswadi Taluka, Goa falls in CRZ-II as per CZMP 2011 (as shown in ANNEXURE I)
- 12) **Existence of Sand dunes and its Height:** N.A.
- 13) **Whether any lagoons, backwaters or other water bodies exist in the plot:** No
- 14) **Existence of Vegetation, if any:** Yes
- 15) **Plinth area of the structure / alleged violation:** N.A.
- 16) **Nature of the structure:** Permanent Structure
- 17) **Height of the structure:** 14.85 mtrs. from GL till terrace level (as shown in drawing attached)
- 18) **Approvals / NOC's issued by any other Department'/Authorities:** Yes

GCZMA/N/66/2000/240 dated 29/12/2000

Conclusion / Recommendation:

- i) The application is for construction of residential apartments and a compound wall in plot bearing chalta no.5 of P.T.S. No. 165 situated at Dona Paula, Panaji City, Tiswadi Taluka, Goa.
- ii) The chalta no.5 of P.T.S. No. 165 is in CRZ-II as per CZMP 2011. (as shown in ANNEXURE II)
- iii) As per Form D the area of the chalta no.5 of P.T.S. No. 165 is 7305.00 sq.mtrs. The applicant has proposed for construction of residential apartments and a compound wall in plot bearing chalta no.5 of P.T.S. No. 165 (part) situated at Dona Paula, Panaji City, Tiswadi Taluka, Goa. for an area of 824.40 sq.mtrs. As per the drawing attached, the said area is shown as a natural sub-division.
- iv) The details of proposed structure as per Submission drawings submitted by applicant for proposed Construction of residential units are as mentioned below in tabular columns:

AREA STATEMENT		
a	AREA AVAILABLE AS PER NATURAL SUB-DIVISION (chalta no.5 of P.T.S. No. 165 part)	824.40 m ²
b	AREA UNDER ROAD WIDENING	126.15 m ²
c	NET PLOT AREA	698.25 m ²
d	EXISTING HOUSE TO BE DEMOLISHED	54.45 m ²
e	PERMISSIBLE F.A.R.(CX1.5)	1047.37 m ²
f	PROPOSED COVERAGE (CX40%)	279.30 m ²
g	PROPOSED COVERED AREA	265.62 m ²
h	PROPOSED COVERAGE (g/c)	38%
i	PROPOSED F.A.R.	886.64 m ²
j	F.A.R. CONSUMED (i/c)	1.26
k	TOTAL COMPOUND WALL LENGTH	108.60 RMT

AREA STATEMENT

FLOORS	AREA FREE OF F.A.R.				GROSS F.A.R.	LESS ADDITIONAL	NET F.A.R. (sq.m)
	STAIRS/LIFT	BALCONY (Sq.m)	TERRACE (Sq.m)	PARKING			

	TOTAL B.U.A(s q.m)	(Sq.m)			(Sq.m)	(sq.m)	F.A.R. 7.5%	
STILT FLOOR	265.62	24.00	0.00	0.00	227.62	14.00	14.00	0.00
1 st Floor	318.45	15.84	66.00	0.00	0.00	236.61	14.95	221.66
2 nd Floor	318.45	15.84	66.00	0.00	0.00	236.61	14.95	221.66
3 rd Floor	318.45	15.84	66.00	0.00	0.00	236.61	14.95	221.66
4 th Floor	318.45	15.84	66.00	0.00	0.00	236.61	14.95	221.66
TOTAL	1539.42	87.36	264.00	0.00	227.62	960.44	73.80	886.64

- v) The Applicant has proposed Compound wall for a total length of 108.60 R.M. as shown in drawing attached.
- vi) Towards the south eastern side of the property, the proposed building is touching the proposed compound wall as shown in drawing attached.
- vii) Applicant has proposed to demolish the existing structure having Chalta No. 5-G of P.T.Sheet No. 165 at Panaji city, Tiswadi Taluka –Goa, is within Chalta No. 5 of P.T.Sheet No. 165 at Panaji city, Tiswadi Taluka –Goa. (as shown in ANNEXURE II). As per Form D possession of house is with MINGUEL FRANCISCO NUNES. **NOC from the MINGUEL FRANCISCO NUNES should be provided.**
- viii) As per the office records, this Authority had granted NOC to Dr. Agnelo Basillio Dias for proposed residential building in plot bearing Chalta No. 5 of P.T.Sheet No. 165 at Panaji city, Tiswadi Taluka –Goa, having ref no.GCZMA/N/66/2000/240 dated 29/12/2000.
- ix) Applicant needs to submit ownership documents in support to their application.
- x) Site Photos are attached with the report. (ANNEXURE I).

The proposal was discussed in 448th GCZMA Meeting held on 07/05/2025. “The Authority after detailed discussion decided to defer the proposal.”

The proposal was discussed in 468th GCZMA Meeting held on 24/07/2025. “The Authority after detailed discussion decided to defer the proposal.”

Decision: The Authority decided to call the project proponent for clarification on positioning of his proposed structures in CRZ II area and observations of the inspection report.

Case No. 2.7BackgroundPayment of fees towards the proposal for proposed 6 mtr. wide Access Road in the plot bearing Sy. No. 83/20 & 83/21 from the existing main road of Village Reis Magos, Taluka Bardez - Goa.

The Office of the GCZMA is in receipt of an application dated 12/08/2025 from Opportune Reality LLP, (Authorized Representative: Anshu Goel), (351-352, 2nd Floor, Azad Pur Gaon, Shanjar Pur, N.S. Mandi, North West Delhi), with regards to NOC for a 6 mtr. wide Access Road in the plot bearing Sy. No. 83/20 & 83/21 from the existing main road of Village Reis Magos, Taluka Bardez- Goa

The said proposal was discussed in 488th GCZMA Meeting held on 16/10/2025. *The Authority after detailed discussion decided to approve the proposal for proposed 6 mtr. wide Access Road in the plot bearing Sy. No. 83/20 & 83/21 from the existing main road of Village Reis Magos, Taluka Bardez - Goa.*

While issuing NOC it was notice that there is no notified fee structure for paving / road.

In 452nd GCZMA Meeting held on 22/05/2025, the Authority decided to Charge the fee amounting to Rs.25,000/- for paving / road in all proposals.

Decision: The Authority decided to reiterate the earlier decision taken in 452nd Meeting and decided to charge the fees accordingly.

Case No. 2.8BackgroundForwarding of Recommendation through Parivesh Portal to MoEF&CC.

The Authority is in receipt of proposal for proposed Expansion of Beach Resort in plot bearing Sy.No.129/1, 130/1, 130/2, 130/3, 130/4, 130/5, 130/7, 130/11, 131/1, 132/2, 132/3, 132/5, 132/6, 136/1-A, 137/3-A at Arrosim Village, of Mormugao Taluka, South-Goa by M/s. Daffodil Hotels Private Limited. The matter was placed before the Authority during its 471st and 481st GCZMA Meeting held on 07/08/2025 and 18/09/2025 respectively. Upon reviewing and scrutinizing the matter and referring the site inspection report by engineer, the Authority decided as follow:-

“The Authority after detailed discussion decided to recommend the proposal to MoEF&CC subject to condition that NOC from State Ground Water Authority is required as per Annexure-III (guidelines for Hotel projects) CRZ Notification 2011 and submit revised height plan restricted upto 9.00mtrs in 200-500mts and no erection shall be carried out on sand dunes.”

However, as per the Office Memorandum (OM) issued by Ministry of Environment, Forest & Climate Change dated 26/04/2022 (as amended from time to time), if a project attracts the aforesaid OM, the proposal should be forwarded to MoEF&CC for its final recommendation followed by GCZMA recommendation as stipulated in the procedure laid down of said OM.

However, the said matter had been already taken cognizance by GCZMA through offline mode but it is required to forward this matter to ministry for their recommendation through Parivesh Portal as Ministry is not accepting any offline matters.

Decision: In the Authority decided to upload the earlier decision of 471st and 481st decision of the GCZMA on the Parivesh Portal for forwarding to MoEF.

Case No. 2.9

Contractual Staffs Increment:

The Office of the GCZMA is in receipt of various applications from the existing contractual employees with regards to their increment.

The Department of Environment and Climate Change has referred the proposal to the Personal Department to seek clarification/approval as to whether contract employees of the Goa Coastal Zone Management Authority are eligible for annual increment which is to be released either in January or July for fixing their consolidated pay, since 2016 to 2024, the increments were not released by the Management Authority.

The provision of increment and Dearness Allowance is already made at Para 3 (c) of O.M. No. 10/1/77-PER(Part) dated 21/08/2013 which has the approval of the Government as well as concurrence of Finance Department. It is for the Head of Department/Appointing Authority to adhere to such instructions while making contractual appointment.

In view of above, and since, the instructions issued vide O.M. No.10/1/77-PER(Part) dated 21/08/2013 are already approved by the Government and concurred by the Finance Department, the referring Department may take necessary action in accordance with the instructions issued vide O.M. No.10/1/77-PER(Part) dated 21/08/2013.

Below mentioned are the list of contractual staffs employed at GCZMA

(GCZMA) CURRENT SALARY STRUCTURE						
SR.NO.	EMPLOYEE NAME	PAY SCALE	GRADE PAY	SUM	Dearness Allowances	GROSS SALARY
1	Diviya Bakal (Legal Assistant)	9,300	4,200	13500	34,020	47,520
2	Keshav Naik (Engineer)	9,300	4,200	13500	34,020	47,520

3	Tejas Gokuldas Naik (Engineer)	9,300	4,200	13500	34,020	47,520
4	Austin Angelo Barretto (Engineer)	9,300	4,200	13500	34,020	47,520
5	Lenon Moraes (Engineer)	9,300	4,200	13500	34,020	47,520
6	Balkrishna S. Surlakar (Field Surveyor)	5,200	2,800	8000	20,160	28,160
7	Vighnesh V. Naik (Field Surveyor)	5,200	2,800	8000	20,160	28,160
8	Siddhi Santosh Morajkar (Field Surveyor)	5,200	2,800	8000	20,160	28,160
9	Milind Motiram Dhulapkar (Field Surveyor)	5,200	2,800	8000	20,160	28,160
10	Raunat Sriker Dessai (Field Surveyor)	5,200	2,800	8000	20,160	28,160
11	Gorakh G. Tuenker (Field Surveyor)	5,200	2,800	8000	20,160	28,160

GCZMA SALARY				
SALARY AS PER 7TH PAY COMMISSION (CONTRACT STAFF)				
SR. NO.	EMPLOYEE NAME	BASIC PAY	DA	GROSS SALARY
1	Bhaskar Shinde (Office Assitant)	19,900	10,945	30,845
			-	
2	Bhiva Gadekar (Driver)	19,900	10,945	30,845
3	Aarti Parsekar (Peon)	18,000	9,900	27,900
4	Suresh Priolkar (Office Attendant)	18,000	9,900	27,900

Decision: The Authority decided to approve the increment to the contractual staff and pay the arrears as per extant instructions/guidelines.

Case 2.10

To decide on the payment of the event of Mission LiFE (Lifestyle for Environment)

Background Mission LiFE (Lifestyle for Environment) recognizes that Indian culture and living traditions are inherently sustainable. The importance of conserving our precious natural resources and living in harmony with nature are emphasized in our ancient scriptures. The need of the hour is to tap into that ancient wisdom and spread the message to as many people as possible. Mission LiFE seeks to channel the efforts of individuals and communities into a global mass movement of positive behavioural change.

The themes of Mission LiFE include:

1. Save Energy
2. Save Water
3. Say No to Single Use Plastics
4. Reduce Waste
5. Reduce e-waste
6. Adopt healthy lifestyles
7. Adopt sustainable food systems.

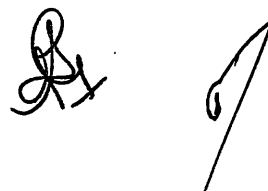
In order to achieve the said objectives which includes mindful consumption and behavioral change to address climate change on grassroot level, the State Government is collaborating with the Energy Swaraj Foundation represented by Prof. Chetan Solanki, Founder of the Energy Swaraj Foundation and Former Professor, IIT Bombay.

Prof. Chetan Solanki has planned a week-long program, from 15th to 20th November 2025, which aims to engage all key stakeholders — including government departments, educational institutions, industries, NGOs, and civil society — in a unified climate correction effort.

It is proposed to hold high-level meetings, capacity-building workshops, and public engagement activities. These events are designed to build long-term institutional mechanisms for climate leadership in Goa, positioning the state as a model for sustainable and mindful living.

Furthermore, The department has received a proposal from Energy Swaraj Foundation regarding establishment of Goa Climate Action Board with the following core functions:

- Coordinate across key departments – Education, Urban Development, Rural Development, Environment, and Energy — to align efforts under a single mission.
- Activate Climate Action Cells in every district, school, and college to act as local hubs for public engagement.



- ■ Institutionalize climate and consumption literacy into school curricula and public training programs.
- Train and deploy thousands of local climate leaders to sustain the momentum in their own communities.
- Run state-wide campaigns and monthly competitions to make climate action visible and celebrated.
- Use a real-time digital dashboard to track participation and monitor impact.

The Ministry of Environment, Forests and Climate Change, Government of India has established the National Adaptation Fund for Climate Change (NAFCC) for scaling-up Climate Change adaptation interventions in accordance with National Action Plans for Climate Change (NAPCC) and State Action Plans for Climate Change (SAPCC). In the minutes of the 06th meeting of the SLSC for NAFCC held on 05-01-2021, the members decided to constitute a State Governing Council chaired by the Hon'ble Chief Minister, co-chaired by the Hon'ble Minister of Environment & Climate Change and the Chief Secretary.

In view of the above,

1. Instead of having a new Goa State Climate Action Board, the proposed activities can be undertaken under the existing State Governing Council or alternatively the name of the Council may be changed, the Government may decide.
2. The Department of Environment & Climate Change may conduct all the sessions planned on 16th November 2025- 20th November 2025 along with the Directorate of Education and Directorate of Higher Education.

The five-day climate action programme led by Prof. Chetan Solanki and his team in coordination with the Department of Environment & Climate Change, Directorate of Education and Directorate of Higher Education from 16th to 20th November 2025 brought together government departments, educational institutions, industries, NGOs, and community groups to strengthen statewide climate action through behaviour change, capacity-building, and grassroots participation.

The following details outline the expenditure incurred on food and auditorium booking charges for the various sessions.



Sr. No.	Date	Event	Venue	Expenditure		
				Agency	Towards	Amount
1	16 th November (Sunday)	Meeting with Industries / NGOs / Civil Groups	Goa Science Centre, Miramar, Goa	Krishna Canteen	Tea, Sandwiches Vada	8000/-
				Auditorium Booking Charges		9,440/-
2	17 th November (Monday)	Training of All Government Departments	Bal Bhavan Auditorium, Campal, Goa	Café Central	Snack Boxes	19,200/-
					Tissue paper	120/-
				Ruchik Classic	Tea	4000/-
				Goa State Biodiversity Board	Gift Hampers	3000/-
				Invent Enterprises	100 notepads and pens	1570/-
3	18 th November (Tuesday)	100 Principals / HODs of institutions	Bal Bhavan Auditorium, Campal, Goa	Café Central	Snack Boxes	10,560/-
					Additional snack boxes	3,840/-
				Ruchik Classic	Tea	2,400/-
4	19 th November (Wednesday)	FEM Ambassadors' Training Workshop	Auditorium, BITS Pilani – Goa Campus, Zuarinagar	Shri Sukhsagar Hospitality Services	Snack Boxes	1,17,810/-
				Auditorium Booking Charges		66,000/-
5	20 th November (Thursday)	FEM Speakers' Training Workshop	Bal Bhavan Auditorium, Campal, Goa	Aroma Catering	Morning tea, Lunch, High Tea	78,900/-

The above expenditure shall be borne by Goa Coastal Zone Management Authority (GCZMA).

Decision: The Authority approved the said expenditure.

Case No 2.11

To decide on the expenditure for the programme of Goa State Research Foundation (GSRF) designed a training programme on Scientific Writing and Technical Writing

Background: This Office had requested the **Goa State Research Foundation (GSRF)** to design a training programme on **Scientific Writing and Technical Writing** for the Scientific and Technical Staff of the Department and the Authorities/Boards under its administrative control. The programme was planned for **eight (08) Saturdays**, adopting a **hands-on and peer-learning approach**, with an approved honorarium of **₹3,000/- per resource person per day** and **₹15,000/- per day** towards tea, lunch, and drinking water. The approved venue was lecture hall of Directorate of Art and Culture with no cost to Department.

Considering that the number of participants exceeded **80**, GSRF recommended conducting the programme in **two batches**, namely **Batch I** and **Batch II**.

Batch I – Conduct of Sessions

Batch I was/to be conducted on the following dates:
18/10/2025, 25/10/2025, 01/11/2025, 08/11/2025, 15/11/2025, 22/11/2025, 06/12/2025, and 03/01/2026.

Batch II would be taken up for training only after the successful completion of all the sessions scheduled for Batch I.

Sessions on 18/10/2025 & 25/10/2025

Since, lecture hall of Directorate of Art and Culture was under maintenance, a new venue had to be finalized. It was then decided to conduct the course at Conference Room of the Directorate of Food and Drugs Administration (DFDA), Bambolim–Goa.

The sessions on **18/10/2025** and **25/10/2025** were held at the **Conference Room of the Directorate of Food and Drugs Administration (DFDA), Bambolim–Goa.**

- Venue charges: ₹2,500/- per day
- Sound system charges: ₹500/- per day
- Total venue & sound charges for two days: ₹6,000/-

The expenditure towards **tea, snacks, lunch, and drinking water** was ₹15,000/- per day, paid to **M/s Ruchik Classic, Patto–Panaji**, amounting to ₹30,000/- for two days.

The resource persons:

- **18/10/2025:** Prof. Savio Faleiro, Prof. M. K. Janarthanam (*honorarium waived as per his request*), and Dr. Manoj Ibrampurkar
 - Honorarium paid: ₹6,000/-
- **25/10/2025:** Prof. M. K. Janarthanam (*honorarium waived as per his request*), and Dr. Pronoy Baidya
 - Honorarium paid: ₹3,000/-

Accordingly, the **total expenditure for 18/10/2025 and 25/10/2025** amounted to **₹45,000/-**.

Payments already issued:

- M/s Ruchik Classic – ₹30,000/-
- Honorarium to resource persons – ₹9,000/-

Sessions on 01/11/2025 & 08/11/2025

The sessions conducted on **01/11/2025** and **08/11/2025** required computer-based practical training. Hence, the venue was shifted to the **ICT Lab of Vidya Prabodhini College, Porvorim–Goa**, equipped with 30 functional computers.

- ICT Lab charges: ₹10,000/- per day
- Total for two days: ₹20,000/-

Refreshment expenses:

- **01/11/2025:** ₹13,250/- payable to **Mr. Sudhirkumar Poovappa Shetty**, Vidya Prabodhini School Canteen
- **08/11/2025:** ₹15,000/- payable to **Mr. Sandeep R. Ghadi**, Small Plate Café, Patto–Panaji

Resource persons:




- **01/11/2025:** Dr. Pronoy Baidya, Mr. Jalmesh Karapurkar
 - Honorarium: ₹6,000/-
- **08/11/2025:** Dr. Pronoy Baidya, Dr. Keshav Dhuri, Dr. Manoj Ibrampurkar
 - Honorarium: ₹9,000/-

Cost Sharing

As approved earlier, the expenditure for **Batch I** is to be shared as under:

- **First four Saturdays** – to be borne by **Goa Coastal Zone Management Authority (GCZMA)**
- **Remaining four Saturdays** – to be borne by **Goa State Pollution Control Board (GSPCB)**

Balance Payments (GCZMA Share)

The following payments are pending and required to be released:

Sl. No.	Particulars	Amount (₹)
1	Venue charges – DFDA, Bambolim	6,000
2	ICT Lab charges – Vidya Prabodhini College	20,000
3	Refreshments (01/11/2025)	13,250
4	Refreshments (08/11/2025)	15,000
5	Honorarium – Dr. Pronoy Baidya	6,000
6	Honorarium – Mr. Jalmesh Karapurkar	3,000
7	Honorarium – Dr. Manoj Ibrampurkar	3,000
8	Honorarium – Dr. Keshav Dhuri	3,000
Total		₹69,250/-

Approval is solicited for **release of the balance amount of ₹69,250/- (Rupees Sixty-Nine Thousand Two Hundred and Fifty only)** towards the above expenditures, to be borne by **GCZMA**, in connection with the conduct of **Batch I** of the training programme on Scientific and Technical Writing.

Decision: The Authority decided to approve the said expenditure.

Case No 2.12

NOC for the repair of the existing fishing ramp at Odxel in Tiswadi Taluka

The Office of the GCZMA is in receipt of an Application dated 30/05/2025 from Directorate of Fisheries, Panaji-Goa, with regards to NOC for the repair of the existing fishing ramp at Odxel in Tiswadi Taluka.

Site Inspection Report: The said site was inspected by Dr. Sushant S. Naik (Expert member GCZMA), Mr. Keshav Naik (Engineer GCZMA) and Mr. Vighnesh Naik (Field Surveyor GCZMA)

- **Name of the Applicant:** Directorate of Fisheries
- **Date of the Application:** 30/05/2025
- **Application for:** NOC for the repair of the existing fishing ramp at Odxel in Tiswadi Taluka
- **Date of Inspection:** 26/09/2025
- Name of the Official / Expert Member, GCZMA:
 - Dr. Sushant Naik (Expert member GCZMA)
 - Mr. Keshav Naik (Engineer GCZMA)
 - Mr. Vighnesh Naik (Field Surveyor GCZMA)
- Name of the Parties Present:
 - i. Mr. Vedanand Shirodkar (Fisheries Surveyor)
- Location of the alleged violation: Survey no.: **235/1(Part)**
Village: Taleigao **Taluka:** Tiswadi
- **Accessibility:** Traditional access
- **Distance from the HTL of River / Sea:** The Survey no. 235/1 (part) is touching HTL as per CZMP 2011.
- Classification of CRZ Area: **The plot partly falls partly within CRZ- II and partly falls outside CRZ as per CZMP 2011**
- Existence of Sand dunes and its Height: No
- Existence of Vegetation, if any: No
- **Nature of the structure:** Permanent structure
- Approvals / NOC's issued by any other Department's / Authorities: No

Conclusion / Recommendation:

The plot partly falls partly within CRZ- II and partly falls outside CRZ as per CZMP 2011.

The area of the proposed repair area ramp A1 and A2, is 31.40 sq.m & 551.30 sq.m, respectively as per drawing submitted by project proponent.

At the time of inspection, it was noticed that there exists a concrete ramp's and retaining wall along the bank of the river (as shown in ANNEXURE I). During the ramp repair work, subject to the permission of the GCZMA, the project proponents should ensure that there is no damage done to the environment. The debris generated during the construction cannot be dumped into the water body/river and should be disposed of with proper precautionary measures outside the CRZ area.

Applicant need to submit revised drawings and NOC from the occupants in support of their application.

Decision: The Authority decided to direct the Applicant to submit revised drawings and NOC from the occupants in support of their application.

Case No. 2.13

NOC for the repair of the existing fishing ramp at Cakra in Tiswadi Taluka

The Office of the GCZMA is in receipt of an Application dated 28/05/2025 from Directorate of Fisheries , Panaji-Goa, with regards to NOC for the repair of the existing fishing ramp at Cacara in Tiswadi Taluka.

Site Inspection Report: The said site was inspected by Dr. Sushant S. Naik (Expert member GCZMA), Mr. Keshav Naik (Engineer GCZMA) and Mr. Vighnesh Naik (Field Surveyor GCZMA)

- **Name of the Applicant:** Directorate of Fisheries
- **Date of the Application:** 28/05/2025
- **Application for:** NOC for the repair of the existing fishing ramp at Cacara in Tiswadi Taluka
- **Date of Inspection:** 26/09/2025
- **Name of the Official / Expert Member, GCZMA:**
 - Dr. Sushant S. Naik (Expert member GCZMA)
 - Mr. Keshav Naik (Engineer GCZMA)
 - Mr. Vighnesh Naik (Field Surveyor GCZMA)
- **Name of the Parties Present:**
 - i. Mr. Vedanand Shirodkar (Fisheries Surveyor)
- **Location:** Sy. No: 209 Sub.Div.No: 1 & 1-J Village: Calapor Taluka: Tiswadi
- **Accessibility:** Traditional access
- **Distance from the HTL of River / Sea:** The plot is in intertidal zone and partly touching to HTL as per CZMP 2011.
- **Classification of CRZ Area:** **The plot falls partly within CRZ- III (NDZ, CRZ line for river or creek), partly is in intertidal zone (CRZ-IB) and partly outside CRZ as per CZMP 2011.**
- **Existence of Sand dunes and its Height:** **No**
- **Nature of the structure:** Permanent structure
- **Approvals / NOC's issued by any other Department's / Authorities:** **No**

Conclusion / Recommendation:

Survey no. 209/1 of Calapor Village Tiswadi Taluka falls partly within CRZ- III (NDZ, CRZ line for river or creek), partly is in intertidal zone (CRZ-IB) and partly outside CRZ as per CZMP 2011.

Survey no. 209/1-J Calapor Village Tiswadi Taluka partly within CRZ- III (NDZ, CRZ line for river or creek), partly is in intertidal zone (CRZ-IB) as per CZMP 2011.

As per Form I & XIV the area of the Survey no. 209/1 of Calapor Village Tiswadi Taluka is 48408.00 Sq.mtrs. The name reflected in occupant column 1). 1) Vithal Madeva Sinai Talaulikar 1/3 2). 2) Dr.Pramod Madeva Sinai Talaulikar 3). 3) Pradeep Madeva

- Sinai Talaulikar 1/3 4). 5) Pedro Pereira 5). 6) Ramanath Lourenco Pereira 6). 1) Nanu Pereira 7). 2) Shanthi Pereira 8). 3) Rossa Mariya Pereira 9). 4) Mega Pereira 10). 5) Ramchandra Pereira 11). 6) Gopal Pereira 12). &) Pandurang Pereira 13). 8) Meena Pereira 14). MS. Nadia Barretto 15). MS. Tanya Barretto 16). Sharmila Harish Rajani (456 sq.mts.) 17). Harish Dhirajlal Rajani 18). % Vilasini Antonio Pereira. 19). Malcolm Gomes (816 sq.mts.) 20). Melita Fernandes 21). Atmaram Narayan Kane 22). Dhruv Harish Rajani 23). Harsh Harish Rajani 24). Harsh Harish Rajani 25). Dhruv Harish Rajani 26). Nivedita Vassudeva Dempo Nee Singh 27). Nivedita Dempo 28). Nivedita Dempo 29). Salgaocar Realtors Private Limited. 30). M/s Golden Heritage Private Limited 31). Salgaocar Construction Company LLP 32). Harish Dhirajlal Rajani 33). Selenium Trust 34). Dhruv Harish Rajani 35). Harsh Harish Rajani 36). Nancy Salim Shaikh alias Nancy Joyce D'souza 37). Saif Shaikh 38). Sharlene Shaikh 39). Roel Adrian Van Vuuren

As per Form I & XIV the area of the Survey no. 209/1-J of Calapor Village Tiswadi Taluka is 2515.00 Sq.mtrs. The name reflected in occupant column is M/s Fomento Resorts and Hotel Ltd.

The area of the ramp A1, A2, A3, A4 and A5 is 35.20 sq.m, 35.30 sq.m, 112.70 sq.m, 87.90 sq.m and 186.00 sq.m respectively as per drawing submitted by project proponent.

At the time of inspection, it was noticed that there exists a concrete ramp and retaining wall along the bank of the river (as shown in ANNEXURE I). During the ramp repair work, subject to the permission of the GCZMA, the project proponents should ensure that there is no damage done to the environment. The debris generated during the construction cannot be dumped into the water body/river and should be disposed of with proper precautionary measures outside the CRZ area.

Applicant must submit revised drawings and NOC from the occupant in support of their application.

Decision: The Authority decided to direct the Applicant to submit revised drawings and NOC from the occupants in support of their application.

The Meeting ended with thanks to the Chair



Member Secretary

GCZMA



Chairman

GCZMA

